

DIVISION BENCH
COURT - I

P-107

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/109(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	THE SOUTH INDIAN BANK LIMITED VS SUMIT MAZUMDER
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

For the Financial Creditor

Mr. Aman Agarwal, Adv.

Mr. Siddhartha Roy, Adv.

O R D E R

1. Ld. Counsel for the Financial Creditor present.
2. Supplementary affidavit has been filed on behalf of the applicant by one Sr. Manger of the South Indian Bank Limited. It is stated in the affidavit that no due certificate has been issued by the Bank to the Corporate Debtor and the Personal Guarantor has been discharged. It is mentioned in para 5 of this affidavit that the Bank seeks to withdraw this instant application .
3. This C.P. (IB)/109(KB)2023 is accordingly dismissed as withdrawn.
4. File be consigned to the record.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**